

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 140 OF 2017 IN  
DFR NO. 4366 OF 2016**

**Dated: 8<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Power Grid Corporation of India Ltd. ...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan  
Ms. Saloni Bacheti

Counsel for the Respondents(s) : Ms. Sujata Kurdukar  
Mr. Priyadarshi Chaitanyashil for R-1

**ORDER**

**IA NO. 140 OF 2017  
(Appl. for condonation of delay)**

Learned counsel for Respondent No.1 states that he has not received a copy of the application. Let the copy of the application be served on learned counsel for respondent No.1 today.

List the matter on **15.05.2017.**

**(I. J. Kapoor)  
Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)  
Chairperson**